

FIR No.126/2020
U/s 420/120B/34 IPC
PS: Subhash Place
State Vs Ajay

28.03.2020

This is the first bail application moved on behalf of the accused Ajay S/o Ganga Prasad R/o B-68, Gokul Puri, Gali No.4, New Delhi-94.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Ajay S/o Ganga Prasad** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.
U/s
PS:
State Vs

28.03.2020

**This is second application u/s. 437 Cr.P.C. filed on behalf of
accused**

Present : Ld. APP for the State.
Ld. Counsel for the accused.

An application for grant of bail u/s 437 Cr.PC has been filed on behalf of accused. It is stated by counsel for accused that accused has been falsely implicated in this case and is in custody since 18.02.2020 therefore, bail may be granted to him.

Considering the nature of offence and the allegation leveled against the accused alongwith previous antecedents as envisaged from previous involvement report and no change in circumstances, this court is not inclined to grant bail to accused Rajan @ Lalla at this stage. Accordingly, bail application is dismissed.

Application disposed off accordingly.

Copy of order be given dasti to Ld. Counsel for accused.

**DMM/NW/Rohini/Delhi
28.03.2020**

FIR No.351/19
U/s 323/341/34 IPC r.w.s. 174 CrPC
PS: Sultanpuri
State Vs Mukesh

28.03.2020

This is the first bail application moved on behalf of the accused Mukesh S/o Chunni Lal R/o B-4/133, Sultanpuri, Delhi.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Mukesh S/o Chunni Lal** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.
U/s
PS:
State Vs

28.03.2020

This is the first bail application moved on behalf of the accused

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.07/20
U/s 392/394/34 IPC
PS: Raj Park
State Vs Ajay

28.03.2020

Present : Ld. APP for the State.
Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Heard.

The report in terms of previous order dated 27.03.2020 has not yet be received, be awaited. Let C/N be issued to the IO concerned for filing of the same on the NDOH.

Put up with report before the concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.1497/2007
U/s 457 IPC
PS: Raj Park
State Vs Ajay

28.03.2020

Present : Ld. APP for the State.
Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Heard.

The report in terms of previous order dated 26.03.2020 has not yet be received, be awaited. Let C/N be issued to the IO concerned for filing of the same on the NDOH.

Put up with report before the concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.545/19
U/s 328/379/411/34 IPC
PS: Bharat Nagar
State Vs Deepak

28.03.2020

Present : Ld. APP for the State.
Ms. Geeta Singh Chauhan, Ld. LAC for the accused.

Heard.

The report in terms of previous order dated 26.03.2020 has not yet be received, be awaited. Let C/N be issued to the IO concerned for filing of the same on the NDOH.

Put up with report before the concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.56/12
U/s 457/380/411/34 IPC
PS: Sultanpuri
State Vs Bablu

28.03.2020

Present : Ld. APP for the State.

None for the accused.

Put up for appearance/consideration before the concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.140/20
U/s 380/457/34 IPC
PS: Sultanpuri
State Vs Akash @ Nikhil

28.03.2020

Present : Ld. APP for the State.

None for the accused.

Put up for appearance/consideration before the concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi

28.03.2020

FIR No. 365/19
U/s 381/411 IPC
PS: Maurya Enclave
State Vs Hare Ram

28.03.2020

This is the first bail application moved on behalf of the accused Hare Ram S/o Ram Daresh.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Hare Ram S/o Ram Daresh.** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No. 790/19
U/s 25/54/59 Arms Act
PS: Raj Park
State Vs Sunil @ Billoo

28.03.2020

This is the first bail application moved on behalf of the accused Sunil @ Billoo S/o Suresh R/o RZ-631, Gali No.6, Prashant Enclave, Near Dhruv Public School, Delhi.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Sunil @ Billoo S/o Suresh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi

28.03.2020

FIR No.305/19
U/s 25.54.59 Arms Act
PS: Subhash Place
State Vs Kunal @ Vineet

28.03.2020

This is the first bail application moved on behalf of the accused Kunal @ Vineet S/o Sri Niwas.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Kunal @ Vineet S/o Sri Niwas** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.66/2020
U/s 25.54.59 Arms Act
PS: Maurya Enclave
State Vs Madhav Khatri

28.03.2020

This is the first bail application moved on behalf of the accused Madhav Khatri S/o Raghuvir.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Madhav Khatri S/o Raghuvir** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.285/2019
U/s 25.54.59 Arms Act
PS: Shalimar Bagh
State Vs Pradeep @ Jasbir

28.03.2020

This is the first bail application moved on behalf of the accused Pradeep @ Jasbir S/o Sh. Karan Singh.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Pradeep @ Jasbir S/o Sh. Karan Singh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.114/2020
U/s 379/411/34 IPC
PS: Shalimar Bagh
State Vs Rohit @ Pawan

28.03.2020

This is the first bail application moved on behalf of the accused Rohit @ Pawan S/o Sh. Mukesh R/o B-718, Gali No.10, Ambedkar Nagar, Haiderpur, Delhi.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rohit @ Pawan S/o Sh. Mukesh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.114/2020
U/s 379/411/34 IPC
PS: Shalimar Bagh
State Vs Rahul

28.03.2020

This is the first bail application moved on behalf of the accused Rahul S/o Sh. Bablu R/o 654, Gali No.7, Ambedkar Nagar, Haiderpur, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rahul S/o Sh. Bablu** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.591/19
U/s 379/411 IPC
PS: Ashok Vihar
State Vs Rajender

28.03.2020

This is the first bail application moved on behalf of the accused Rajender S/o Sh. Naresh.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rajender S/o Sh. Naresh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.27677/19
U/s 379/411 IPC
PS: Ashok Vihar
State Vs Intiaz

28.03.2020

This is the first bail application moved on behalf of the accused Intiaz S/o Sh. Yasim.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Intiaz S/o Sh. Yasim** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.43286/19
U/s 379/411 IPC
PS: South Rohini
State Vs Khujjal @ Sagar

28.03.2020

This is the first bail application moved on behalf of the accused Khujjal @ Sagar S/o Rakesh.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Khujjal @ Sagar S/o Rakesh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.6787/15
U/s 379/411 IPC
PS: South Rohini
State Vs Pradeep @ Tiger

28.03.2020

This is the first bail application moved on behalf of the accused Pradeep @ Tiger S/o Rajbir Singh.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Pradeep @ Tiger S/o Rajbir Singh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.27057/19
U/s 379/411 IPC
PS: Begumpur
State Vs Kamaluddin @ Sonu

28.03.2020

This is the first bail application moved on behalf of the accused Kamaluddin @ Sonu S/o Lal Mohamad.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Kamaluddin @ Sonu S/o Lal Mohamad** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.315/19
U/s 379/411/34 IPC
PS: South Rohini
State Vs Rinku Rakwar

28.03.2020

This is the first bail application moved on behalf of the accused Rinku Rakwar S/o Ramesh R/o L-1/3, Lal Quarter, Sec.4, Vijay Vihar, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rinku Rakwar S/o Ramesh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.3737/19
U/s 379/411 IPC
PS: Vijay Vihar
State Vs Sumit @ Rahul

28.03.2020

This is the first bail application moved on behalf of the accused Sumit @ Rahul S/o Suresh R/o Village & Post POLS, PS Sarai, District Bhagpat, UP.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Sumit @ Rahul S/o Suresh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi

28.03.2020

FIR No.19343/16
U/s 379/411 IPC
PS: Vijay Vihar
State Vs Sonu

28.03.2020

This is the first bail application moved on behalf of the accused Sonu S/o Rajender R/o B-833, Jahangirpuri, New Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Sonu S/o Rajender** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.30610/19
U/s 379/411 IPC
PS: Vijay Vihar
State Vs Praveen @ Aju

28.03.2020

This is the first bail application moved on behalf of the accused Praveen @ Aju S/o Murari Lal.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Praveen @ Aju S/o Murari Lal** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.186/13
U/s 380/411 IPC
PS: Sultanpuri
State Vs Charanjeet Singh

28.03.2020

This is the first bail application moved on behalf of the accused Charanjeet Singh S/o Girdhari Lal.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Charanjeet Singh S/o Girdhari Lal** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.518/19
U/s 380/457/411 IPC
PS: Sultanpuri
State Vs Sachin

28.03.2020

This is the first bail application moved on behalf of the accused Sachin S/o Sh. Raghbir.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Perusal of the bail application shows that one of the offences alleged to have been committed is lurking house tress pass by house breaking by night in order to commit offence punishable with imprisonment, made punishable u/s 457 IPC which is punishable for a term up to 14 years if the offence intended to be committed is theft. Such, being the case report be called from the IO regarding the fact whether the offence indented to committed was theft.

Put up along with report before concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.402/19
U/s 452/324/34 IPC
PS: Kanjhawala
State Vs Sonu @ Gunga

28.03.2020

This is the first bail application moved on behalf of the accused Sonu @ Gunga S/o Shyamvir R/o Doli Ka Makan, Video Wali Gali, District Hathras, UP.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Sonu @ Gunga S/o Shyamvir** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.326/19
U/s 452/323/34 IPC
PS: Vijay Vihar
State Vs Hemant @ Himanshu

28.03.2020

This is the first bail application moved on behalf of the accused Hemant @ Himanshu S/o Mahender.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Hemant @ Himanshu S/o Mahender** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.640/19
U/s 420/468/120B IPC
PS: Aman Vihar
State Vs Ram Ashray Gupta

28.03.2020

This is the first bail application moved on behalf of the accused Ram Ashray Gupta S/o Budhu Ram R/o Plot No.18B, Kh. No.23/6/1, Parvesh Nagar, Mubarakpur, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Ram Ashray Gupta S/o Budhu Ram** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.2023/15
U/s 420/34 IPC
PS: Mangolpuri
State Vs Kapil Sharma

28.03.2020

This is the first bail application moved on behalf of the accused Kapil Sharma S/o Govind Sharma.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Kapil Sharma S/o Govind Sharma** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.195/18
U/s 420/419/506/120B IPC
PS: Bharat Nagar
State Vs Rahul @ Joel

28.03.2020

This is the first bail application moved on behalf of the accused Rahul @ Joel S/o James Shaw R/o 742, Guru Ram Dass Nagar, Laxmi Nagar Extn. Laxmi Nagar, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rahul @ Joel S/o James Shaw** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.160/10
U/s 279/337 IPC
PS: Sultanpuri
State Vs Shiv Kumar @ Sib

28.03.2020

This is the first bail application moved on behalf of the accused Shiv Kumar @ Sib S/o Om Prakash R/o H.No.A-1/407, Sultanpuri, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Shiv Kumar @ Sib S/o Om Prakash** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.1063/15
U/s 379/338 IPC
PS: Aman Vihar
State Vs Rajiv

28.03.2020

This is the first bail application moved on behalf of the accused Rajiv S/o Vinod Kumar R/o Jhugi No.T-449, Sec.3, Rohini, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rajiv S/o Vinod Kumar** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.94/2020
U/s 387/120B IPC
PS: North Rohini
State Vs Manjeet

28.03.2020

This is the first bail application moved on behalf of the accused Manjeet S/o Balbir Singh R/o Village Nithan, District, Sonapat, Haryana.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Manjeet S/o Balbir Singh** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.466/19
U/s 498A/406/326 IPC
PS: Prem Nagar
State Vs Hari Ram

28.03.2020

This is the first bail application moved on behalf of the accused Hari Ram S/o Mool Chand.

Present : Ld. APP for the State.
Ms.Swapna Singh, Ld. LAC for the accused.

Heard.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Perusal of the bail application shows that one of the offences alleged to have been committed is voluntarily causing grievous hurt by dangerous weapon or means, made punishable u/s 326 IPC which is punishable for a term up to 10 years or life imprisonment. Such, being the case report be called from the IO regarding the fact whether hurt was indented to be caused voluntarily by dangerous means.

Put up along with report before concerned Duty MM on 30.03.2020.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.1208/15
U/s 323/325/341 IPC
PS: Shalimar Bagh
State Vs Rajesh

28.03.2020

This is the first bail application moved on behalf of the accused Rajesh S/o Baiji r/o Yadav Ka Makan, Village Shalimar Bagh, Delhi.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Rajesh S/o Baiji** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.18/10
U/s 363/506/511 IPC
PS: Sultanpuri
State Vs Pradeep

28.03.2020

This is the first bail application moved on behalf of the accused Pradeep S/o Murlidhar.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Pradeep S/o Murlidhar** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.18/10
U/s 363/506/511 IPC
PS: Sultanpuri
State Vs Pradeep

28.03.2020

This is the first bail application moved on behalf of the accused Pradeep S/o Murlidhar.

Present : Ld. APP for the State.
Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

Ld. LAC for the accused states that she is not aware of the permanent /present address of the applicant.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Pradeep S/o Murlidhar** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No. 110/20
U/s 25/54/59 Arms Act
PS: Aman Vihar
State Vs Govinda @ Murlidhar

28.03.2020

This is the first bail application moved on behalf of the accused Govinda @ Murlidhar S/o Som Prakash R/o A/3/218, Sultanpuri, Delhi.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Govinda @ Murlidhar S/o Som Prakash** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No.342/19
U/s 420/468/471 IPC
PS: Subhash Place
State Vs Anurag

28.03.2020

This is the first bail application moved on behalf of the accused Anurag S/o Suresh Kumar R/o H.No.133, Gali No.8, Vikas Nagar, Delhi.

Present : Ld. APP for the State.
Ld. Counsel for the accused.

Reply to the said application could not be called in light of the recent outbreak of Covid-19.

Heard.

In light of recent Apex Court Decision in Suo Moto Writ Petition (C) No.1/2020 and Hon'ble Delhi High Court Decision in writ no.2945/2020, the accused **Anurag S/o Suresh Kumar** is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent concerned. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19.

Application is disposed of accordingly.

Copy of order be given dasti.

Bail application and present order be sent to court concerned.

DMM/NW/Rohini/Delhi
28.03.2020

FIR No. 84/20
PS: Ashok Vihar

28.03.2020

Release warrant received back with the report of incomplete particulars of accused Satya S/o Sh. Bharat Kumar.

Present : Ld. APP for the State.

Sh. B.K. Singh, Ld. Counsel for the accused.

Heard.

Counsel for the accused Satya is directed to furnish complete particulars of the accused on or before the NDOH. C/N be also issued to IO for NDOH.

Put up for consideration before the concerned Duty MM on 30.03.2020.

Copy of this order be given dasti to the counsel for the accused.

DMM/NW/Rohini/Delhi

28.03.2020